

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.226- CP/29(AHM)2022  
With  
ITEM No. 227- IA(Co.Act)/47(AHM) 2023

**Proceedings under Section 213, 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Lalitikumar Periwal

.....Applicant

V/s

Dynamic Microlink Pvt Ltd & Ors

.....Respondent

**Order delivered on: 11/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Dhiren Dave, Advocate

For the Respondent

: Mr. Sunil Kumar Singh, Sr. Advocate a/w.

: Mr. Mandeep Singh Saluja, Advocate for R- Nos.1, 3 & 4

: Ms. Vaibhavi Parikh, Advocate for R- Nos. 6 & 7

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant submits that the order dated 11.01.2024, assailed before the Hon'ble NCLAT through an Appeal, was not successful, for which an SLP was filed before the Hon'ble Supreme Court, which was listed today, and the same has also been dismissed by the Hon'ble Supreme Court. Hence, Learned Counsel for the applicant is directed to comply with the order dated 11.06.2024, within an extended period of seven days from today.

Learned Counsel for the applicant further seeks more opportunity to file a rejoinder to the reply of respondent Nos. 1, 3, and 4, which is allowed. Let the same be filed, within a period of two weeks.

Re-list on 29.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**